

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. 9590 OF 2011

STATE OF U.P. & ORS.

...APPELLANTS

VERSUS

M/S KESAR ENTERPRISES LTD.

...RESPONDENT

OFFICE REPORT

The matter above mentioned was listed before the Ld. Registrar on 14th September, 2015, when the following order was passed :-

"The ld. Counsel for the appellant submits that he has already filed the affidavit of valuation. Registry to verify and report.

With regard to the sole respondent, application for substitution has already been filed but it still remains defective. Defects be cured within four weeks time.

List again on 03.12.2015."

It is submitted that the instant matter is Incapable of Valuation. Hence, Affidavit of Valuation is not required in the instant matter.

It is further submitted that Counsel for the Appellant has filed Application for Substitution mentioning therein the Notice could not be served on the sole respondent as Mr. H.S. Malik, Vice-president of the company had expired on 11th February, 2010 and Vide letter 6257 dated 24th July, 2015 (mentioned on annexure-I), Shri Satish Mohan Sharma, Senior Vice-president authorised to represent the Respondent but the copy of said Annexure though mentioned in Application has not been annexed. Counsel for the Appellant has not cured the defect despite request.

The matter above mentioned is listed before the Ld. Registrar's Court with this office report.

DATED THIS THE 02ND DAY OF NOVEMBER, 2015

ASSISTANT REGISTRAR

Copy to:

Mr. Ravi Prakash Mehrotra, Advocate.

ASSISTANT REGISTRAR

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